

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NUMBER 1231 OF 2002

TUESDAY, THIS IS THE 12th DAY OF NOVEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MR. SARVESHWAR JHA, MEMBER (A)

Om Prakash Pandey  
Om Prakash Yadav,  
S/o Late Shri Indrasan Pandey,  
resident of Village Sitakund,  
New Basti,  
Post Sitakund,  
District Ballia.

.....Applicant

Counsel for the Applicant: Shri B.L. Yadav

**V E R S U S**

1. Union of India through Post Master General,  
Gorakhpur Region,  
Gorakhpur.

2. Director (Postal Services)  
Gorakhpur Region,  
Gorakhpur.

3. Superintendent (Post Offices),  
Ballia Division,  
Ballia.

4. Sub Divisional Inspector (Post Offices),  
East Sub Division, Bairia,  
Ballia.

5. Pushpa Singh, Daughter of Shri Subhash Singh,  
Presently posted as Extra Departmental  
Branch Post Master,  
Dayachhapra,  
Ballia.

.....Respondents

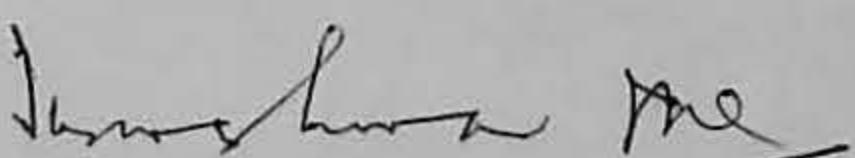
Counsel for the Respondents: Shri R.C. Joshi

**O R D E R**

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this O.A. filed under section 19 of A.T. Act,  
1985, the applicant has challenged the selection and

appointment of respondent No.5 as Extra Departmental Branch Post Master, Dayachhapra, Ballia. The case of the applicant is that his name was sponsored by Employment Exchange as he had secured more marks in High-School than the respondent No.5, but the respondents have selected the respondent No.5 in arbitrary manner, ignoring the claim of applicant. Before coming to this Tribunal, applicant filed a detailed representation before Post Master General, Gorakhpur on 13.05.2002, but the representation has not been decided. Considering the facts and circumstances as the applicant has already approached an appropriate administrative authority, in our opinion ends of justice will be served if respondent- the Post Master General is directed to decide the representation of the applicant by a reasoned order- after hearing the respondent No.5. The O.A. is accordingly disposed of with a direction to Post Master General to decide the representation of the applicant by a reasoned order <sup>in accordance with</sup> ~~according to~~ law, within a period of 4 months from the date a copy of this order is filed. The Post Master General will also give <sup>opportunity to</sup> ~~an opportunity to~~ respondent No.5 before passing the order. To avoid delay, it shall be open to the applicant to file a copy of representation along-with the copy of this order. No order as to costs.

  
Member (A)

  
Vice-Chairman

shukla/-